
(2023) 04 SEBI CK 0038

In the Securities Appellate Tribunal Mumbai

Case No : ???Miscellaneous Application No. 467, 508, 509 Of 2023, Appeal No. 390, 405 Of 2023

Namdeo Kisan Tajane

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 28-04-2023

Acts Referred:

Citation : (2023) 04 SEBI CK 0038

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Chirag Shetty, Sumit Rai, Nidhi Singh, Deepti Mohan, Purvi Jain, Hubab Sayyed, Raghav Taneja

Final Decision : Partly Allowed

Judgement

Tarun Agarwala, Presiding Officer

1. There is a delay in the filing of the appeals. For the reasons stated in the applications, the delay is condoned. Misc. Applications are allowed.
2. Having heard the learned counsel for the parties, we find that the controversy involved in the present appeal is squarely covered by a decision of this Tribunal in Appeal No. 431 of 2020 Dukes Products (India) Ltd. vs. SEBI and other companion appeals decided on January 3, 2023.
3. In view of the aforesaid, the appeal filed against the order of the Whole Time Member is dismissed. While affirming the violation committed by the appellant, the penalty imposed by the Adjudicating Officer is quashed. The appeal is partly allowed.
4. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on

payment of usual charges.